

khandsari sugar and consequently sugar output will suffer.

**Excise Duty on manufacturing of Cigars**

**3436. Dr. Ram Manohar Lohia:**  
**Shri Maurya:**

Will the Ministry of Finance be pleased to state:

(a) whether Government have received any protest from Cigar Manufacturing Industry about the proposed increase in excise duties, and

(b) whether it will affect the export of cigars from India?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Yes, Sir.

(b) No, Sir. The imposition of excise duty should not affect the export trade of cigars. There are provisions permitting the export of cigars and cheroots from India under bond (i.e. without payment of Excise duty); or, alternatively, refund of the excise duty if any paid can be claimed on their export. It is also possible to claim refund of the Excise duty paid on the tobacco contents of cigars and cheroots exported.

**Advertisement over Radio Ceylon**

**3437. Shrimati Maimoona Sultan:**  
Will the Minister of Finance be pleased to state:

(a) the amount spent in foreign exchange by the Indian firms on the commercial advertisements through Radio Ceylon in 1964 and 1965; respectively; and

(b) the steps taken by Government to save the amount of foreign exchange spent on such commercial advertisements?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a)

1964	—	Rs. 2.24 lakhs
1965	—	Rs. 3.89 lakhs

(b) This exchange has been released in terms of Government policy on export promotion. Government do not consider it necessary to put any further restriction for the time being.

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**Demolition of Jhuggis in Delhi**

**3438. Shri Yashpal Singh:**  
**Shri Hukam Chand**  
**Kachhavaia:**  
**Shri Bade:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that many Jhuggis and Jhopris were demolished by the Municipal Corporation of Delhi during the winter season of 1965-66 in Delhi;

(b) if so, whether these families were provided with alternative accommodation;

(c) whether it is also a fact that due to this demolition, the families were lying in the open places and some children died as a result thereof; and

(d) if the steps taken by Government against such demolition?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) and (b). During November upto the 15th December 1965, 2324 squatters families were removed from Government and public lands under the Jhuggis and Jhopris Removal Scheme. Of these, 1249 eligible families were provided with alternative accommodation; the remaining families were not eligible for the same.

(c) and (d). No. In order to avoid hardship to jhuggi dwellers, clearance of unauthorised squatters was suspended from the 16th December 1965 to the 20th February 1966.

**Demolition of Jhuggis**

**3439. Shri Yashpal Singh:**  
**Shri Bagri:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) the number of Jhuggis and Jhopris which have been demolished in the capital during the last three years;

(b) whether Government have provided with alternative accommodation to all these families;

(c) if not, the reasons therefor; and

(d) when all these families will be given alternative accommodation?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) to (d). About 25,100 squatter families were removed from Government and public lands under the Jhuggis and Jhopris Removal Scheme during the years 1963, 1964 and 1965. Of these, about 18,450 families were provided with alternative accommodation. The remaining 6,650 families were not eligible for alternative accommodation.

**Assistance to Andhra Pradesh for Famine Relief Works**

**3440. Shri Kolla Venkaiah:  
Shri M. N. Swamy:  
Shri Laxmi Dass:**

Will the Minister of Finance be pleased to state:

(a) whether the Government of Andhra Pradesh have requested financial assistance to meet the expenditure on famine relief works;

(b) if so, the amount of assistance requested; and

(c) the action taken by Government thereon?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Yes, Sir.

(b) Rs. 2.65 crores.

(c) The matter is being examined in the light of the recommendations of the Central Team of Officers which had visited the State to study the drought situation.

**Bhakra Dam**

**3441. Shri Yashpal Singh:  
Shri B. S. Pandey:  
Shri Ram Harkh Yadav:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether his attention has been drawn to the statement made by the Punjab Irrigation Minister that the estimated life of Bhakra Dam will now be 390 years against 585 years as was planned earlier because of silting; and

(b) if so, the action taken in the matter?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):** (a) Yes.

(b) In order to reduce the silting rate of the reservoir, the following Soil Conservation measures are being undertaken in the catchment area of Gobindsagar:

- (i) Restriction on grant of 'Nautors' i.e. breaking of new lands for agriculture;
- (ii) Terracing and contour bunding of existing agriculture lands where necessary;
- (iii) Elimination of goats from the catchment area and reduction in the number of cattle;
- (iv) Closing certain areas to grazing;
- (v) Afforestation and protection of the existing forests; and
- (vi) Construction of check-dams and other engineering works on the River Sutlej and its tributaries.

**Substandard T. B. Tablets**

**3442. Shri Yashpal Singh:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that about two lakh tablets used in the treatment of T.B. and supplied by a Delhi firm were found to be sub-standard by the Deputy Director of Health Services in March, 1966 and

(b) if so, the action taken against the firm?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) and (b). A complaint was received by the Drugs Controller, Madras from the Deputy Director of Medical Services (ESI), Madras to the effect that the PAS tablets used in the treatment of Tuberculosis, supplied by a firm of Delhi to ESIS did not conform to the prescribed standards. Consequently, stocks of about 1,17,500 PAS tablets supplied by the firm were seized by the Drugs Inspector of the area from the ESI Hospital in Madras, under the relevant provisions of the Drugs and Cosmetics Act, 1940. The